

Total number of cases detected by zonal offices

Year	Bombay	Calcutta	Delhi	Jalandhar	Madras
1993	1320	991	992	220	1512
1994	1631	1050	1566	942	1412
1995	1508	931	1953	268	973

(c) At present, data regarding the number of persons involved in such cases is not being generated.

**Jobs to Dependents of Deceased Employees
in U.B.I.**

3482. SHRI PRAMOTHES MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether United Bank Of India, Calcutta has not yet settled various cases of employment under compassionate grounds;

(b) whether a series of representations have been pending with the bank for a long time in this regard;

(c) if so, the facts and details thereof; and

(d) the time by which all these cases are likely to be settled?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) United Bank of India has reported that the cases of all eligible persons for employment under compassionate grounds (Die-in-harness Scheme) have been settled as on date

(b) No Sir

(c) and (d) Do not arise

**Exemption of Insurance Sector from Regulatory
Control of CAG and CBI**

3483. SHRI S. SANDIPAN THORAT : Will the Minister of FINANCE be pleased to state :

(a) whether Confederation of Indian Industry has sought to free the Insurance sector from regulatory control of the Comptroller and Auditor General of India (CAG) and Central Bureau of Investigation (CBI) ;

(b) if so, the details thereof ; and

(c) the reaction of the Government thereon ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) As per the news item appearing in Financial Express dated August 3, 1996,

Confederation of Indian Industry has made the suggestion that both Life Insurance Corporation (LIC) and General Insurance Corporation (GIC) should be freed from regulatory controls of CAG and CBI. However, no such proposal is under consideration of the Government.

Monitoring of Sick PSUs

3484. SHRI JITENDRA NATH DAS : Will the Minister of FINANCE be pleased to state :

(a) whether a Group comprising of some Ministers led by Finance Minister has been set up to oversee the sick Public Sector Undertakings (PSUs) ; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) A Group of Ministers (GOM) under the Chairmanship of Finance Minister was constituted by Government in March 1994 to review the performance of public sector enterprises (PSEs), particularly sick enterprises. The terms of reference included giving directions and guidelines to Ministries on the package of relief to take a stand or make a commitment before the Board for Industrial and Financial Reconstruction (BIFR) in each case of PSE referred to BIFR

Issue of Licence for Ice-Cream

3485. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have issued licences to Multinational Corporations to operate in India in the field of Ice-cream ;

(b) if so, the names of the companies already established their out-lets, location-wise and the Multinational Corporation likely to join them ;

(c) whether any studies has been conducted regarding their impact on indigenous manufacturers ;

(d) if so, the steps being taken to safeguard their interests ;